(d) and (e) When the Chief (Administration) of CSIR wa\* permitted to retire voluntarily ahead of his date of superannuation, his duties were assigned to the Senior-most member of the administrative staff in CSIR at the level  $_0$ f Deputy Secretary. A regular incumbent to the post of Chief (Adminiitration) will be appointed shortly for which a flection Committee has been constituted.

(f) to (h) CSIR is under the control of the Prime Minister who is the President of the Society and is assisted by a Vice-President to whom th\* status of Minister of State has been given.

(i) The matter is under consideration.

## Cases referred to the Special Courts

1087.SHRIMATIKANAKMUKHERJEE:Will theMinister ofHOME AFFAIRS be pleased to state:

(a) what are the particulars of cases referred to the Special Courts constituted under the Special Courts Act; and

(b) what are the particulars of the cases withdrawn by Government and what are the reasons therefor in each case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE-DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): \a) A Statement containing the requisite information is attached.

(b) None of the cases filed jn the Special Courts has been withdrawn by the Government.

Special Court No. 1:

(2) RS 9/77-FS(D—Against Smt. S/Shri V. C. Shukla and late Shri Narender Sethi (Commonly known as "DAVP Posters Case").

(2) RS 9/77-FS(I)—Against Smt. Indira Gandhi, S/Shri p. C. Sethi, R. K. Bhawan, N. D. Manchanda, Suresh Vasudeva and Jit Paul (Commonly known as "Jeep Case"). Special Court No. 2:

(3) RC 1/78-SIU (SIB. I)— Against Smt. Indira Gandhi S/Shri R<sub>4</sub> K. Dhwan and D. Sen (Commonly known ag "Krishnaswamy Case").

(4) RC 2/78-SIU (SIB. I)— Against Smt. Indira Gandhi, S/Shri R. K. Dhwan and P. S. Bhiader (Commonly known a» "Bhimsen Sachar Detention case").

## Memorandum from CISF Personnel

1088. SHRI HARKISHAN SINGH SURJEET: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any memorandum/letter from the non-gazetted personnel of the Central Industrial Security Force in the month ef January, 1980;

(b) if so, what are the salient points mentioned in the representation; and

(c) what action Government have taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir. Two representations/ memoranda were received in January, 1980, from non-gazetted personnel of CISF.

(b) The salient points mentioned in the two representations are as follows: —

(i) Recognition of Association.

(ii) Re-instatement of dismissed/ suspended CISF personnel,
(iii) Withdrawal of criminal cases,
(iv) Revision of wages.

(v) Stopping of deputation to CISF from other force\*.

(c) CISF units have been allowed to form Association.

Other proposals made in the menoranda are under examination of the Government.